

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 757 of 2020**

**IN THE MATTER OF:**

**Mr. Vijay Kumar Penmetsa**

**...Appellant.**

**Versus**

**Mr. Sisir Kumar Appikatla & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Kunal Godhwani, Advocate.**

**For Respondent: Mr. Y. Suryanarayana, Advocate for R-1.**

**Mr. Harshit Chopra, Advocate for R-2, 3 & 4.**

**ORDER**  
**(Virtual Mode)**

**14.12.2020** Learned Counsel for the Appellant states that the Corporate Debtor has been issued Certificate of MSME on 03<sup>rd</sup> July, 2020, copy of which is at Annexure A-43 page 429. It is stated that the Appellant had applied for such Certificate. The Appellant may file copy of the Application which was moved for the Certificate of MSME. This may be filed before next date.

Learned Counsel for the Appellant seeks time to argue the Appeal. One last opportunity is given.

Parties who have not filed Written-Submissions, may file Written-Submissions not more than three pages within 15 days. Copies of Judgments, on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing **on 5<sup>th</sup> January, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**